

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting held on 12.05.2011**

The Meeting No. 6/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 12.05.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1	Dr. R.A.Lal, Director	R.O, TC, Noida
2	Sh. Nand Lal, Sr. D.O	DIPP
3	Sh. Kuldeep Singh, Asstt. Director	MSME
4	Sh. Pradip Kumar, F.T.D.O	DGFT

**MEETING NUMBER** : 6/84-ALC3/2011 **MEETING DATE** : 12.05.2011

1	<b>Case No.:14/6/84-ALC3/2011</b>	Party Name:KANPUR PLASTIPACK LTD	Meet No/Date:6/84-ALC3/2011 12.05.2011	<b>Status:</b> <b>Transferred</b>
	HQ File :01/84/050/00037/AM12/	RA File :06/24/040/00064/AM11/	Lic.No/Date:0610021088 28.02.2011	

Decision: The Committee considered the case as per agenda and relevant details and decided to transfer this case to DES-VII (Norms Committee-VII) for their consideration and necessary action as the similar item is being dealt by them.

2	<b>Case No.:13/6/84-ALC3/2011</b>	Party Name:L & L TEXTILES PVT. LTD.	Meet No/Date:6/84-ALC3/2011 12.05.2011	<b>Status: Rejected</b>
	HQ File :01/84/050/00036/AM12/	RA File :03/95/040/00978/AM11/	Lic.No/Date:0310620648 10.03.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side, firm have not mentioned the different sizes of what numbers and the manner in which the same are stitched. It appears that in this case merely stitching work is involved. As such, Kg to Kg basis with 25% wastage asked for is not possible to allow in this case. Further, import items asked for is polyester knitted fabric with stone/mirror/beads work, whereas in the flow chart given it appears that they are doing simply stone work for advance style. It has also been stated that flowers are made out of one table cloth and remaining wastage and then stones are pest on flowers &amp; allover table cloth. The Committee felt that how it can be possible to make flowers by such imported fabrics in shapes and stone is pest on flowers, technically unusual. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RA may take suitable consequential action accordingly.</p>			

<b>Case No.:5/6/84-ALC3/2011</b>	Party Name:SAATI INDIA PVT LTD	Meet No/Date:6/84-ALC3/2011 12.05.2011	<b>Status: Approved</b>
HQ File :01/84/050/00028/AM12/	RA File :03/95/040/00955/AM11/	Lic.No/Date:0310620745	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details/information submitted by the firm. The Committee after detailed deliberations in consultation with the representatives of the technical members present in the meeting decided to ratify the advance authorization issued in this case on repeat basis as detailed below: -

Export item	Qty.	Import item	Qty. allowed
Saatfil Acoustex coloured polyester mesh (thickness 48mm to 125 mm, width – 130mm to 2000mm)	1 Sq mtr.	Relevant Saatfill Acoustex coloured polyester fabric (Thickness 48mm to 125mm, width- 1100 - 2000mm)	1.05 Sq mtr.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

**Case No.:3/6/84-ALC3/2011**

Party Name:RETRO

Meet No/Date:6/84-ALC3/2011  
12.05.2011

**Status:**  
**Deferred**

HQ File :01/84/050/00026/AM12/

RA File :04/24/040/00357/AM11/

Lic.No/Date:0410122805  
23.03.2011

Defer  
Date:09.06.2011

Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant information/details available in the file to the representative of DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 09.06.2011.

5	<b>Case No.:4/6/84-ALC3/2011</b>	Party Name:AMKO EXPORTS	Meet No/Date:6/84-ALC3/2011 12.05.2011	<b>Status:</b> <b>Rejected</b>
	HQ File :01/84/050/00027/AM12/	RA File :05/23/040/00376/AM11/	Lic.No/Date:0510286864 25.03.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side, firm have mentioned the description of export item Duvet covers, Duvet Covers and Standard pillow sham but they have neither mentioned the weight of the imported linen yarn used nor mentioned kind of fibre, GSM of fabric, calculation sheet giving quantitative requirement of consumption per piece alongwith justification in respect of each product. Further, they have also not revealed that whether conversion of yarn to fibre is in-house production of their factory or outside. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RA may take suitable consequential action accordingly.</p>			

6	<b>Case No.:6/6/84-ALC3/2011</b>	Party Name:SHITAL FIBRES LTD.	Meet No/Date:6/84-ALC3/2011 12.05.2011	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00029/AM12/	RA File :30/24/040/00037/AM11/	Lic.No/Date:3010073869 25.03.2011	Defer Date:09.06.2011
	<p>Decision: The Committee considered the case as per agenda alongwith other papers and decided to link with the relevant case file wherein similar items have been finalised by NC in recent past. It was therefore decided to defer the case for re-listing on 09.06.2011.</p>			

7	<b>Case No.:9/6/84-ALC3/2011</b>	Party Name:PACIFIC LEATHERS	Meet No/Date:6/84-ALC3/2011 12.05.2011	<b>Status: Rejected</b>
	HQ File :01/84/050/00032/AM12/	RA File :06/24/040/00069/AM11/	Lic.No/Date:0610021397 28.03.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export item is nylon shoe laces and import item is nylon high tenacity yarn. The manufacturing process chart submitted was also gone through. The Committee felt that braiding/weaving process it is not possible to manufacture shoe lace, whereas in the process mentioned, merely after cutting process, good are packed for export. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RA may take suitable consequential action accordingly.</p>			

8	<b>Case No.:12/6/84-ALC3/2011</b>	Party Name:MADURA COATS PRIVATE LIMITED,	Meet No/Date:6/84-ALC3/2011 12.05.2011	<b>Status: Approved</b>									
	HQ File :01/84/050/00035/AM12/	RA File :35/24/040/00044/AM11/	Lic.No/Date:3510033314 28.03.2011										
	<p>Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -</p> <table border="1"> <thead> <tr> <th>S. No</th><th>Export Item</th><th>Export Qty.</th><th>Import item</th><th>Qty. allowed</th></tr> </thead> <tbody> <tr> <td>1</td><td>Polyester/Polyester Corespun Yarn/Sewing Thread</td><td>200000 Kgs</td><td>(1)Polyester Filament Yarn</td><td>159580 K.G. (with 1% wastage)</td></tr> </tbody> </table>				S. No	Export Item	Export Qty.	Import item	Qty. allowed	1	Polyester/Polyester Corespun Yarn/Sewing Thread	200000 Kgs	(1)Polyester Filament Yarn
S. No	Export Item	Export Qty.	Import item	Qty. allowed									
1	Polyester/Polyester Corespun Yarn/Sewing Thread	200000 Kgs	(1)Polyester Filament Yarn	159580 K.G. (with 1% wastage)									

79/21	(2)Polyester Staple Fibre	44100 K.G (with 5% wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.		

9	<b>Case No.:8/6/84-ALC3/2011</b>	Party Name:MOTILAL DULICHAND PVT.LTD	Meet No/Date:6/84-ALC3/2011 12.05.2011	<b>Status:</b> <b>Rejected</b>
	HQ File :01/84/050/00031/AM12/	RA File :06/24/040/00063/AM11/	Lic.No/Date:0610021411 29.03.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that export item is polyester braided cord, ropes, twisted thread, sinew, shoe laces, polyester braided tape webbings etc for which various stages of manufacturing process are required. The applicant firm have neither submitted process flow chart nor mentioned as to whether export item is made out of 100% of imported polyester filament yarn or of various components. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RA may take suitable consequential action accordingly.</p>			

10	<b>Case No.:16/6/84-ALC3/2011</b>	Party Name:BIG BAGS INTERNATIONAL PVT LTD .,	Meet No/Date:6/84-ALC3/2011 12.05.2011	<b>Status: Tranferred</b>
	HQ File :01/84/050/00039/AM12/	RA File :07/24/040/00544/AM11/	Lic.No/Date:0710078418 29.03.2011	
	Decision: The Committee considered the case as per agenda and relevant details and decided to transfer this case to DES-VII (Norms Committee-VII) for their consideration and necessary action as the similar item is being dealt by them.			

Case No.:10/6/84-ALC3/2011	Party Name:JIW ANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:6/84-ALC3/2011 12.05.2011	Status: Approved					
HQ File :01/84/050/00033/AM12/	RA File :02/24/040/00233/AM11/	Lic.No/Date:0210157156 31.03.2011						
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -								
<table><tr><td>S. No</td><td>Export item</td><td>Export Qty.</td><td>Import item</td><td>Qty. allowed</td></tr></table>				S. No	Export item	Export Qty.	Import item	Qty. allowed
S. No	Export item	Export Qty.	Import item	Qty. allowed				

1	Coverall Fire Master	4540 Pcs	100% combed cotton finished fabric (CC1537), color code – 94045SS, GSM-360+/-5%, width-59 Cms, finish –F. R	20838.6 Sq mtrs.
			Reflective Tape: silver Fl. Ret. 50MM	653.960 Sq mtrs.
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	18342 Nos.
			Spring 201, pioner anti brass, metal stud buttons No15040W	18342 Nos.
			Stud 201, anti brass, metal stud buttons No10663W	27512 Nos.
			Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	27512 Nos.
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	4585 Nos.
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	9171 Nos.
			11612 LABEL for garment100x140 mm	4585 Nos.
			11612 DEL. 2 manual 100x140 mm	4585 Nos.
2	Coverall Fire Master	4960 Pcs	100% combed cotton finished fabric (CC1537), color code – 94046SS, GSM-360+/-5%, width-59 Cms, finish –F. R	22766.4 Sq mtrs.
			Reflective Tape: silver Fl. Ret. 50MM	714.460 Sq mtrs.
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	20038 Nos.
			Spring 201, pioner anti brass, metal stud buttons No15040W	20038 Nos.
			Stud 201, anti brass, metal stud buttons No10663W	30058 Nos.
			Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	30058 Nos.
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	5010 Nos.
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	10019 Nos.
			11612 LABEL for garment100x140 mm	5010 Nos.
			11612 DEL. 2 manual 100x140 mm	5010 Nos.
3	Coverall Fire Master	6270 Pcs	100% combed cotton finished fabric (CC1537), color code – 94044SS, GSM-360+/-5%, width-59 Cms, finish –F. R	28779.3 Sq mtrs.
			Reflective Tape: silver Fl. Ret. 50MM	903.160 Sq mtrs.
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	25330 Nos.
			Spring 201, pioner anti brass, metal stud buttons No15040W	25330 Nos.
			Stud 201, anti brass, metal stud buttons No10663W	37996 Nos.
			Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	37996 Nos.
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	6333 Nos.
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	12665 Nos.
			11612 LABEL for garment100x140 mm	6333 Nos.

4	Coverall Fire Master	5770 Pcs	11612 DEL. 2 manual 100x140 mm	6333 Nos.
			100% combed cotton finished fabric (CC1537), color code – 94055SS, GSM-360+/-5%, width-59 Cms, finish –F. R	26484.3 Sq mtrs.
			Reflective Tape: silver Fl. Ret. 50MM	831.140 Sq mtrs.
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	23311 Nos.
			Spring 201, pioner anti brass, metal stud buttons No15040W	23311 Nos.
			Stud 201, anti brass, metal stud buttons No10663W	34966 Nos.
			Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	34966 Nos.
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	5828 Nos.
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	11655 Nos.
			11612 LABEL for garment100x140 mm	5828 Nos.
			11612 DEL. 2 manual 100x140 mm	5828 Nos.

The R.A shall be advised to take necessary action subject to compliance of other usual condition.

12	<b>Case No.:11/6/84-ALC3/2011</b>	Party Name:JCT LIMITED	Meet No/Date:6/84-ALC3/2011 12.05.2011	<b>Status: Rejected</b>
	HQ File :01/84/050/00034/AM12/	RA File :30/24/040/00072/AM11/	Lic.No/Date:3010074039 31.03.2011	
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that Qty. of export item is mentioned in linear metres and firm have neither mentioned width nor GSM of fabric in this case. Further, Aflammit KWB is a new Chemical, hence, foreign buyer's recipe and technical literature are essential, but the same have not been provided by the firm. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.			

RA may take suitable consequential action accordingly.

<b>Case No.:7/6/84-ALC3/2011</b>	Party Name:JIWANRAM SHEODUTTRAI INDUSTRIES PVT.LTD.	Meet No/Date:6/84-ALC3/2011 12.05.2011	<b>Status: Approved</b>
HQ File :01/84/050/00030/AM12/	RA File :02/24/040/00237/AM11/	Lic.No/Date:0210157269 05.04.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Coverall Fire Master	1620 Pcs	100% combed cotton finished fabric (CC1357), color code -94013SS, GSM-260+/-5%, width-59 Cms, finish -F. R	7435.8 Sq mtrs.
			Reflective Tape: silver Fl. Ret. 50MM	230.840 Sq mtrs.
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	6545 Nos.
			Spring 201, pioner anti brass, metal stud buttons No15040W	6545 Nos.
			Stud 201, anti brass, metal stud buttons No10663W	9817 Nos.
			Rivet -201, 6mm, anti brass, metal stud buttons No.10681W	9817 Nos.
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	1636 Nos.
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	4909 Nos.
			11612 LABEL for garment100x140 mm	1636 Nos.
			11612 DEL. 2 manual 100x140 mm	1636 Nos.
2	Coverall Fire Master	1985 Pcs	100% combed cotton finished fabric (CC1357), color code -94046SS, GSM-260+/-5%, width-59 Cms, finish -F. R	9111.150 Sq mtrs.
			Reflective Tape: silver Fl. Ret. 50MM	282.850 Sq mtrs.
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	8019 Nos.
			Spring 201, pioner anti brass, metal stud buttons No15040W	8019 Nos.
			Stud 201, anti brass, metal stud buttons No10663W	12029 Nos.

3	Coverall Fire Master	2860 Pcs	Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	12029 Nos.
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	2005 Nos.
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N- anti closed end.	6015 Nos.
			11612 LABEL for garment100x140 mm	2005 Nos.
			11612 DEL. 2 manual 100x140 mm	2005 Nos.
			100% combed cotton finished fabric (CC1357), color code –94044SS, GSM-260+/-5%, width-59 Cms, finish –F. R	13127.4 Sq mtrs.
			Reflective Tape: silver Fl. Ret. 50MM	407.530 Sq mtrs.
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	11554 Nos.
			Spring 201, pioner anti brass, metal stud buttons No15040W	11554 Nos.
			Stud 201, anti brass, metal stud buttons No10663W	17332 Nos.
			Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	17332 Nos.
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	2889 Nos.
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N- anti closed end.	8666 Nos.
			11612 LABEL for garment100x140 mm	2889 Nos.
			11612 DEL. 2 manual 100x140 mm	2889 Nos.
4	Coverall Fire Master	2870 Pcs	100% combed cotton finished fabric (CC1357), color code –95056SS, GSM-260+/-5%, width-59 Cms, finish –F. R	13173.3 Sq mtrs.
			Reflective Tape: silver Fl. Ret. 50MM	408.960 Sq mtrs.
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	11585 Nos.
			Spring 201, pioner anti brass, metal stud buttons No15040W	11595 Nos.
			Stud 201, anti brass, metal stud buttons No10663W	17392 Nos.
			Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	17392 Nos.
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	2899 Nos.
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N- anti closed end.	8696 Nos.
			11612 LABEL for garment100x140 mm	2899 Nos.
			11612 DEL. 2 manual 100x140 mm	2899 Nos.

The R.A shall be advised to take necessary action subject to compliance of other usual condition.

14	<b>Case No.:15/6/84-ALC3/2011</b>	Party Name:LOYAL TEXTILE MILLS LTD	Meet No/Date:6/84-ALC3/2011 12.05.2011	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00038/AM12/	RA File :35/24/040/00001/AM12/	Lic.No/Date:3510033418 05.04.2011	Defer Date:09.06.2011
	Decision: The Committee considered the case as per agenda alongwith other papers and handed over the relevant information/details available in the file to the representative of DC (MSME) for their examination/comments. It was therefore decided to defer the case for re-listing on 09.06.2011.			

15	<b>Case No.:2/6/84-ALC3/2011</b>	Party Name:WILLIAM GOODACRE & SONS INDIA PVT.LTD.,	Meet No/Date:6/84-ALC3/2011 12.05.2011	<b>Status:</b> <b>Approved</b>
	HQ File :01/84/050/00025/AM12/	RA File :10/24/040/00099/AM11/	Lic.No/Date:1010042592 20.04.2011	
	Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case on the basis of report of team, who visited the unit of firm by allowing 3% wastage. Weight of Platisole should match in the export and import item. A copy of report is attached for ready reference. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

	<b>Case No.:1/6/84-ALC3/2011</b>	Party Name:UNISOURCE TRADING (INDIA ) PVT. LTD.,	Meet No/Date:6/84-ALC3/2011 12.05.2011	<b>Status:</b> <b>Rejected</b>
	HQ File :01/84/050/00024/AM12/	RA File :05/24/040/00022/AM12/	Lic.No/Date:0510289311	

		02.05.2011	
16	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not mentioned style No. of export item. Further, they have also not submitted drawing, design, calculation sheet etc justifying the quantitative requirement of inputs in this case. In view of the above, Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RA may take suitable consequential action accordingly.</p>		

17	<b>Case No.:17/6/84-ALC3/2011</b>	Party Name:ANJANI TECHNOPLAST LTD.	Meet No/Date:6/84-ALC3/2011 12.05.2011	<b>Status:</b> <b>Transferred</b>
	HQ File :01/84/050/00040/AM12/	RA File :05/23/040/00044/AM12/	Lic.No/Date:0510289648 04.05.2011	
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that description mentioned in ITC (HS) Book, chapter 62 is as under:- <i>Other made up clothing accessories; parts of garments or of clothing accessories, other than those of heading 62 12</i> . The description of export item i.e. <i>"Ceramic hard armour insert plate"</i> does not appear to be covered under ITC (HS) Code 62179090. Therefore, the description of export item mentioned in this case does not fall within the purview of NC-V. The Committee after deliberations in consultation with representatives of technical authorities preset in the meeting felt that export item pertains to NC-IV (DES-IV Section), hence, case may be transferred to NC-IV (DES-IV Section)for their necessary action</p>			

18	<b>Case No.:18/6/84-ALC3/2011</b>	Party Name:ORIENT FASHION EXPORTS(INDIA) PVT.LTD.	Meet No/Date:6/84-ALC3/2011 12.05.2011	<b>Status:</b> <b>Deferred</b>
	HQ File :01/84/050/00041/AM12/	RA File :05/24/040/00027/AM12/	Lic.No/Date:0510289884 06.05.2011	Defer Date:09.06.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was therefore, decided to await the same and defer the case for re-listing on 09.06.2011.

### **Manual agenda cases**

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Case No.18	M/s JCT Ltd., Phagwara
NC No.6/AM12	F.No.01/84/50/202/AM11/DES-V
Dated 12.05.2011	Re-fixation of input output norms in respect of Advance Authorisation No.3010069298 dated 03.09.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and details handed over to the representative of DC (MSME) for their examination and comments as earlier this case was decided as per their recommendations . The case stands deferred for re-listing on 09.06.2011.

Case No.19	M/s JCT Ltd., Phagwara
NC No.6/AM12	F.No.01/84/50/309/AM11/DES-V
Dated 12.05.2011	Re-fixation of input output norms in respect of Advance

Decision: The Committee considered the case as per agenda alongwith other relevant papers and details handed over to the representative of DC (MSME) for their examination and comments as earlier this case was decided as per their recommendations . The case stands deferred for re-listing on 09.06.2011.

Case No.20	M/s Givo Ltd., Gurgoan
NC No.6/AM12	F.No.01/84/50/394/AM07/DES-V
Dated 12.05.2011	Re-fixation of input output norms in respect of Advance Authorisation No.0510194944 dated 23.11.2006.

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/06/2011-12/Hosy. dated 27.04.2011 as detailed below: -

Export Product	Export Qty.	Import Item	Qty. allowed
Ladies jacket (woollen) Style No. 00456033	5000 Pcs	100% Acetate lining fabric	2.26 Sq mtrs./Pc
		Shoulder Pads	One pair
		Sleeve head roll	One pair
		Canvas	0.20 Sq mtrs./Pc
		Front fusible interlining	0.84 Sq mtrs./Pc
		Non woven fusible interlining	0.77 Sq mtrs./Pc
		Non woven fusible reinforcement interlining	0.11 Sq mtrs./Pc
		Non woven nonfusible reinforcement interlining	0.07 Sq mtrs./Pc
		Button	5 pieces
		Thread	615 Mtrs.s

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.21	M/s Lilliput Kidswear Ltd., New Delhi
NC No.6/AM12	F.No.01/84/50/134/AM11/DES-V
Dated 12.05.2011	Re-fixation of input output norms in respect of Advance Authorisation No.0510265960 dated 11.06.2010.

Decision: The Committee considered the case as per agenda and observed that earlier this case was decided by NC in its meeting held on 13.01.2011 as per written comments of DC (MSME) but import item at S.No. 14 was not allowed. The Committee after deliberations decided to fix the adhoc norms against the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/06/2011-12/Hosy. dated 27.04.2011 as detailed below: -

S.No	Export Product	S.No. of import item	Import Item	Qty. allowed
10	Babies dress with diaper cover made from 100% polyester solid dyed fabric and 100% polyester piece dyed knitted net fabric (Style No. 785758)	13	100% polyester solid dyed fabric, GSM-130+/-10%	0.92 Sq mtrs./Pc
		14	100% polyester piece dyed knitted net fabric, GSM-43+/-10%	0.38 Sq mtrs./Pc

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.22	Reference received from PC-IV (B) in respect of M/s Munib Overseas Corporation, Kanpur
NC No.6/AM12	F.No.01/84/162/196/AM11/DES-V
Dated 12.05.2011	Clarification as to whether the export product 'cotton check sheet. Cotton check pad, cotton travelling boot, cotton winter rug and

cotton leg protector are covered under DEPB rate schedule at S. No. 72 and articles made of supreme halter made of polypropylene are covered under DEPB rate schedule at S.No. 13 and P.P tapes with U.V stabilization 2% by weight plain/fabricated (a) P/P poly pad (b) poly travelling boot is covered under DEPB entry S.No. 40 of export product group 'plastics'.
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Decision: The Committee considered the case as per agenda and observed that as per NC decision in its meeting held on 07.04.2011, the representative of the applicant firm, who attended personal hearing, no personal hearing was required on 12.05.2011. The representative was advised to furnish supporting documents alongwith relevant justification pertaining to this case as to why their product should be classified in made-ups category. Therefore, Committee decided to clarify the firm here that they may submit their specific reply to this office directly without attending personal hearing in NC meeting. Firm may be informed accordingly.

Case No.23	M/s Boutique International, New Delhi
NC No.6/AM12	F.No.01/84/50/362/AM05/DES-V
Dated 12.05.2011	Re-fixation of input output norms in respect of Advance Authorisation No.0510140198 dated 11.10.2004.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Sh. Gurdeep Singh, Partner in the firm who attended the personal hearing alongwith one authorised representative of the firm. They explained the case alongwith samples and relevant documents. It was informed that there are total 17 shipping bills for the all the three export items i.e 'Boys sweater', 'Girls Poncho' and 'Infant cardigans' and only 3 shipping bills pertain to 'Girls Poncho'. As per shipping Bill, the ITC (HS) code for all the three export items is the same i.e 61178030. From the

sample shown, it was seen that ‘Girls Poncho’ is a garment for wearing on the upper part of the body with loose fitting and neck opening. The Committee felt that although the basic principle is to account for imported inputs. ‘Girls Poncho’ is allowed as an additional item with 15% wastage as other export items i.e ‘Boys sweater’ and ‘Infant cardigans’ are allowed earlier by ALC in its meeting No. 01/84 dated 07.04.2005.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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